

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

APPEAL NO. 50 OF 2024

IA No. 656/2024

IN THE MATTER OF:

NATIONAL FERTILIZERS LTD. .... Appellant

Versus

HARYANA STATE POLLUTION

CONTROL BOARD & ORS. ... Respondents

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1.	Reply on behalf of Respondent No. 3 CPCB in compliance to the Orders of Hon'ble NGT vide order dated 17.12.2024 in Appeal No. 50 of 2024 (I.A. No. 656 of 2024)	
2.	Annexure -1 A Copy of Hon'ble NGT vide order dated 17/12/2024	



Filed by  
Adv. Suman Arora  
On behalf of Central Pollution Control Board

Place: Delhi

Date: 7/01/2025

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH  
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**REPLY ON BEHALF OF RESPONDENT NO. 3, THE CENTRAL  
POLLUTION CONTROL BOARD TO THE INTERIM APPLICATION  
FOR STAY**

1. That the Hon'ble NGT vide Order dated 17.12.2024 and Notice Dated 19.12.2024 has sought the reply by CPCB in the instant case. Thereby the reply is made in succeeding paragraphs.
2. That at the onset, the answering respondent denies all claims, contention, allegations and averments against the answering respondent CPCB in the above Application contrary to anything stated or submitted in this reply. Nothing in the application may be deemed to have been accepted or admitted by the answering respondent for want of a specific denial or on the ground of non-travers, save and except any averment which has been expressly admitted hereinafter.



3. That, CPCB is a statutory Board constituted under Section 3 of The Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under The Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981 and The Environment (Protection) Act, 1986.
4. That the answering Respondent no. 3, CPCB has submitted its reply in Appeal No. 50/2024 in the instant matter, the contents of which are prayed to be read here for the true appreciation of the matter as the same are not being repeated here for the sake of brevity and to avoid repetition.
5. The answering respondent craves leave of this Hon'ble Tribunal for filing additional reply, if required, in future.
6. That, in light of the above submission, it is respectfully submitted that this Answering respondent i.e. CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble tribunal in the instant OA and render justice.



*R. Narayan Pankaj*  
(Raj Narayan Pankaj)

Scientist 'E'

Central Pollution Control Board

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... Respondents



**AFFIDAVIT**

I, Raj Narayan Pankaj working as Scientist 'E' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 3 in the above matter, do hereby solemnly affirm, declare on oath and state as under: -

1. That I, the deponent herein is authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.

3. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



*Rupankaj*

राज नारायण पंजाक / (Raj) Narayan Pankaj  
 वैज्ञानिक / Scientist 'E'  
**DEPONENT**  
 केंद्रीय प्रदूषण नियंत्रण बोर्ड  
 Central Pollution Control Board  
 (पर्यावरण, वन एवं जल संवर्धन मंत्रालय, भारत सरकार)  
 (Ministry of Environment, Forest & Climate Change, Govt. of India)  
 परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032  
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032

**VERIFICATION**

07 JAN 2025

Verified at New Delhi on this day of \_\_\_\_\_ 2024 that the contents of the above reply are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis- stated.



*Rupankaj*

राज नारायण पंजाक / (Raj) Narayan Pankaj  
 वैज्ञानिक / Scientist 'E'  
**DEPONENT**  
 केंद्रीय प्रदूषण नियंत्रण बोर्ड  
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 (पर्यावरण, वन एवं जल संवर्धन मंत्रालय, भारत सरकार)  
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 परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032  
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032

**ATTESTED**

*R.L. Chaudhary*  
**NOTARY PUBLIC**  
**GOVT. OF INDIA**

07 JAN 2025

Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Appeal No. 50/2024  
(I.A. No. 656/2024)

National Fertilizers Limited

Appellant

Versus

Haryana State Pollution Control Board &amp; Ors.

Respondent(s)

Date of hearing: 17.12.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Appellant: Mr. Vivek Kohli, Senior Advocate (Through VC) with Mr. Juvas Rawal, Ms. Bhavya Bhatia, Ms. Sanjana & Ms. Yeshi Rinchhen Advs.

Respondent: Mr. Rahul Khurana, Advocate for R – 1 & 2

**ORDER**

1. This Appeal under Section 16 (g) read with Section 18 of the National Green Tribunal Act, 2010 is directed against the order dated 24.10.2024 issued by the Haryana State Pollution Control Board imposing the environmental compensation of Rs. 35,84,19,300/- mainly on the ground that the carbon slurry was required to be disposed of by 03.07.2016 but the appellant had failed to do so.

2. Learned senior counsel appearing for the appellant submits that similar order was passed in respect of another unit of the appellant at Bathinda, Punjab against which Appeal No. 47/2024 has been preferred in which notice has been issued.

3. This being a statutory appeal it is entertained. Issue notice in Appeal and I.A. No. 656/2024 to the respondents. Mr. Rahul Khurana, Advocate, accepts notice on behalf of Respondent No. 1 and 2. The appellant is directed to serve Respondent No. 3 and file the affidavit of service at least

one week before the next hearing date. Respondents are directed to file their response/reply by way of affidavit at least one week before the next date of hearing through e-filing. If any respondent directly files the reply/affidavit without routing it through his advocate, then the said respondent will remain virtually present to assist the Tribunal.

4. Counsel for Respondent No. 1 & 2 is granted two weeks to file the reply along with all the supporting documents and also produce a copy of the original record leading to the passing of the order under challenge.
5. List along with Appeal No. 47/2024 on 08.01.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

December 17, 2024  
Appeal No. 50/2024  
(I.A. No. 656/2024)  
AS..